

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.436/2007

Tuesday, July 03, 2007

CORAM :HON'BLE MRS SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

- 1 K.M.Narendran
Programme Executive, AIR, Manjeri
residing at 'Thiruvonam' Lake View Apartments,
St.Vincent Colony Road, Calicut-6.
- 2 D Pradeep Kumar
Programme Executive, AIR, Calicut
residing at 'Krishna Geetha', East Hill,
Calicut. ... Applicants

By Advocate Mr.P.K.Ibrahim

V/s.

- 1 The Director General, All India Radio,
Akashvani Bhavan, Parliament Street,
New Delhi – 1.
- 2 The Station Director,
All India Radio, Calicut ... Respondents

By Advocate Mrs.K.Girija ACGSC

The application having been heard on 3.7.2007 the Tribunal delivered the following on the same day.

(ORDER)

Hon'ble Mrs.Sathi Nair, Vice Chairman

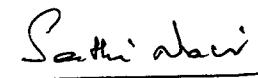
The applicants herein are Programme Executives in All India Radio. Consequent to the pay revision and pay up gradation order of the Ministry of Information and Broadcasting, serious pay anomaly between the direct recruits and junior promotees were noticed and the employees represented for curing the pay anomaly. It is submitted that the first

respondent vide Annexure A1 order requested the directly recruited programme executives to make representation for removal of pay anomaly if any vis-a-vis the junior programme executives. Pursuant to the aforesaid direction the respondents have cured the pay anomaly only with respect to some juniors with the result the applicants submitted the (first applicant) Annexures A3 and A7 representations and (second applicant) Annexures A5 and A8. The prayer of the applicant is for a direction to the 1st respondent to consider Annexures A3 and A7 representations made by first applicant and Annexures A5 and A8 by the second applicant respectively for curing the pay anomaly, pointed out therein and for a direction to fix their scale curing the anomaly, as their representations still pending consideration of the respondents.

2 Applicant's counsel submitted that he will be satisfied if a direction is given to the first respondent to dispose of the pending representations within a given time frame.

3 We are therefore disposing of this OA with a direction to the first respondent to dispose of the Annexures A3 and A7 representations of the first applicant and Annexures A5 and A8 representations of the second applicant within a period of two months from the date of receipt of copy of this order. No costs.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

abp